

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP No. 11/241-242, 244, 245, 59/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018**


Name of the Company: Power Infrastructure India
V/s.
Shree Maheshwar Hydel Poer Corporation Ltd. & Ors.

Section of the Companies Act: Section 241 , 242, 244, 245 & 59 of the
Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
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| 1. | MS. FERESHTE D. SETHNA a/w | | | |
| 2. | MS. SHREEMA DOSHI, Adv. i/b. DMD ADVOCATES Advocates for the Petitioner | | | |

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| 3. | UMESH VED | PCS | Respondent No. 9 | Umesh K. Ved |
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ORDER


Learned Advocate Ms. Fereshte Sethna with Learned Advocate Ms. Shreema Doshi i/b DMD Advocate present for Petitioner. Learned PCS Mr. Umesh Ved present for Respondent no. 9. None present for other Respondents.

Learned PCS Mr. Umesh Ved filed Memorandum Appearance for Respondent no. 9.

Petitioner is directed to issue notice of date of hearing along with copy of this order on Respondents and shall file proof of service.

Respondents shall file their reply within three weeks serving a copy in advance to other side.

List the matter on 28.02.2018 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 25th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL